

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-968/ND/2020

IN THE MATTER OF:

Sarvottam Granites & Marble
Vs.
Mahagun Real Estate Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 05.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sohaib Aalam and Mr. Dhruv Gupta, Advocates

For the Respondent

:

ORDER

Mr. Sohaib Aalam and Mr. Dhruv Gupta appeared on behalf of the petitioner and submitted that the settlement has arrived between the parties and yesterday the settlement agreement along with the withdrawal application has been filed but the Registry has pointed out some defects, therefore, Ld. Counsel for the petitioner seeks one week's time to remove the defects.

Ld. Counsel for the petitioner is directed to share the dairy number of the filing with the Court Officer and the registry is directed to **list that IA along with this application on 17.11.2020**, if the same is defect free.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)